

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
CP 41/2003 (OA 645/1996)

DATE OF ORDER: 15.12.2003

Bhagwan Singh son of Shri Kharag Singh, by caste Rajpur, aged about 61 years, resident of Nagpal Petrol Pump, Village Dorai, Beawar Road, Ajmer (Rajasthan) (As per Service the applicant was posted as Masien, Gr. III Carriage Work Shop, Western Railway, Ajmer Division, Ajmer.)

¶. Applicant

VERSUS

1. Sh. Devendra Kumar, Dy. Chief Mechanical Engineer (Carriage) Workshop, Western Railway, Ajmer

2. Sh. Nikhlesh Jain, Chief Mechanical Engineer (Carriage) Workshop, Western Railway, Ajmer

¶. Respondents

Mr. Himanshu Agnihetri, Counsel for the applicant

Mr. Tej Prakash Sharma, Counsel for the respondents

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The present Contempt Petition has been filed by the applicant against the alleged violation of the order of this Tribunal dated 29.8.2002 passed in OA No. 645/1996 whereby this Tribunal has set aside the order of penalty of removal as ordered by the Disciplinary Authority and confirmed by the Appellate Authority, and ordered to disburse the retiral dues including arrears of pension to the applicant.

2. The grievance of the petitioner/applicant in this Contempt Petition is that this order has not been complied with and he has not been given retiral benefits.

3. The notice was issued to the respondents. The respondents have filed the reply. In the reply, it has been stated that the respondents have passed various orders for payment of pension, PF and for the payment of GIS and as such, the order of the Tribunal has been complied with. They have also annexed the copies of order dated 6.10.2003 and 17.10.2003 as Annexures CP-R/3 and CP-R/4 respectively. The documents shows that payment has been

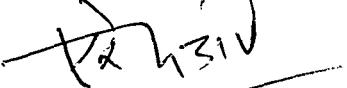
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given to the petitioner.

4. Learned counsel for the applicant submits that he wants to check whether full payment has been made to the applicant or not.

5. Vide order dated 21.11.2003, an opportunity was given to the learned counsel for the petitioner to verify the position. We are of the view that this Contempt Petition can be disposed of as the order of this Tribunal has been complied with. In case the applicant is still aggrieved if part of any payment has not been made to him, in that eventuality, it will be open for the applicant to file subsequent OA.

6. With this observations, the present Contempt Petition is dismissed. Notices issued are discharged.


(A.K. BHANDARI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)